



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-B EXTRAORDINARY
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No. 18] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

ACT No. 18 OF 2020.

**AN ACT FURTHER TO AMEND THE TELANGANA CIVIL
COURTS ACT, 1972.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2020.

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Short title
and
commence-
ment.

[1]

A. 76 (RSN)

Amendment
of
section 17.
Act No. 19
of 1972.

2. In the Telangana Civil Courts Act, 1972, in section 17, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees twenty lakhs", the words "rupees thirty five lakhs" shall be substituted.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.